

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)

No(s). 13271/2015

JAVED AND ANR.

Petitioner(s)

VERSUS

JAMSHED ALI (D) THRU HIS LRS. AND ORS. Respondent(s)
(with appln. (s) for c/delay in filing substitution appln. and
substitution and interim relief and office report)

Date : 13/10/2015 This petition was called on for hearing today.

For Petitioner(s)

Mrs. Mona K. Rajvanshi, Adv.

For Respondent(s)

Mr. Md. Farman, Adv.

Ms. Seema Saxena, Adv.
Mr. Somiran Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Learned counsel for the respondent Nos.1(i) to 1(iv) seeks
and is given four weeks time to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the
respondent Nos. 2,3,4,5,9(i) shall be taken by the learned counsel
for the petitioners within a period of four weeks. Dast
i in addition is permitted to be served.

Service of notice is complete on the other respondents but no
one has entered appearance on their behalf.

Signature Not Verified

List again on 11.1.2016.

Digitally signed by
Madhu Grover
Date: 2015.10.13
15:50:32 SCT
Reason:

(M V RAMESH)
Registrar

MG